GOVERNMENT OF INDIA SOCIAL JUSTICE AND EMPOWERMENT LOK SABHA

UNSTARRED QUESTION NO:3168
ANSWERED ON:11.02.2014
VIOLATION OF DISABILITY
Dhotre Shri Sanjay Shamrao;Kumar Shri P.;Mahtab Shri Bhartruhari;Venugopal Shri P.

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether cases of violation of the Persons with Disabilities (Equal Opportunities, Protection of Rights and Full Participation) Act, 1995 have come to the notice of the Government during each of the last three years and the current year;
- (b) if so, the details thereof, State/UT- wise;
- (c) the corrective steps taken/being taken by the Government in this regard;and
- (d) the efforts being made by the Government to create awareness of disability issues through various fora?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI P. BALRAM NAIK)

- (a) Yes, Madam.
- (b) The details of complaints registered in the offices of Chief Commissioner for persons with disabilities (CCPD) and the Commissioners for Persons with Disabilities of the States/UTs are at Annexure.
- (c) The complaints pertaining to violation of the provisions of Persons with Disabilities (Equal Opportunities, Protection of Rights and Full Participation) Act, 1995 received in the offices of the Chief Commissioner for Persons with Disabilities and the State Commissioners for Persons with Disabilities are taken up by them with the concerned authorities. After following due process which includes hearing of the parties, appropriate directions/recommendations are given to the concerned authorities.
- (d) The Government through its various institutes and organizations organizes workshops, seminars, conferences, etc., across the country to create awareness about disability issues. Awareness programmes are also conducted through electronic and print media.